

(3) B  
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O.A.No.363//2010

Abhimanyu Sethy .... Applicant

-Versus-

Union of India & Ors. .... Respondents

Order dated: the 20<sup>th</sup> July, 2010.

**C O R A M**

THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

It is the case of the applicant that challenging the order of punishment imposed by the Disciplinary Authority in minor Penalty proceedings initiated against him, he preferred appeal under Annexure-A/5 dated 14.2.2007 followed by reminders but till date no decision has been communicated on his representation under Annexure-A/5 submitted by him by way of representation. Hence by filing this OA the Applicant seeks direction to the Respondent No.1 to dispose of the appeal of the applicant within a stipulated period. Prima facie it is seen that this case is grossly barred by limitation. However, since the grievance of the applicant is to know the out come of the appeal preferred by him by way of representation, as agreed to by Learned Counsel of the Applicant and Mr. S.K.Ojha, Learned standing Counsel appearing of the Railways/Respondents, this Original Application is disposed of at this admission stage with direction to the Respondent No.1 to consider and dispose of the appeal of the Applicant under Annexure-A/5 and communicate the result thereof to the applicant within a period of 60 days hence, if not already disposed of by now.

Send copies of this order along with OA to the Respondent No.1.

  
(C.R.Mohapatra)  
Member (Admn.)